

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 283/AT/2024**

Subject : Petition under Section 63 of the Electricity Act, 2003 for adoption of the tariff of 1200 MW inter-State Transmission System (ISTS) Solar PV Power Projects with 600 MW/1200 MWh Energy Storage System (ESS) and selected through competitive bidding process (SECI ISTS XV) as per the Guidelines of the Government of India.

Petitioner : Solar Energy Corporation of India Limited (SECI)

Respondents : ACME Solar Holdings Limited and Ors.

Date of Hearing : **8.11.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Parties Present : Ms. Mandakini Ghosh, Advocate, SECI  
Shri Rahul Ranjan, Advocate, SECI  
Shri Manish Kumar, Hero Future

**Record of Proceedings**

Learned counsel for the Petitioner submitted that the present Petition had been filed for the adoption of tariff for the 1200 MW Solar Power Projects connected with the inter-State Transmission System (ISTS) with the 600 MW/ 1200 MWh Energy Storage System and selected through the competitive bidding process as per the "*Guidelines for Tariff Based Competitive Bidding Process for Procurement of Firm and Dispatchable Power from Grid Connected Renewable Energy Power Projects with Energy Storage Systems*" dated 9.6.2023 issued by the Ministry of Power, Govt. of India. Learned counsel further submitted that none of the Respondents had filed any reply in the matter in terms of the liberty granted by the Commission, and accordingly, the matter may be reserved for an order.

2. Considering the submissions made by learned counsel for the Petitioner, the Commission reserved the matter for order.

**By order of the Commission**

sd/-  
**(T. D. Pant)**  
**Joint Chief (Law)**